

the ILC, the Code has been amended few times in last two years to remove bottlenecks and to enhance the efficiency and effectiveness of the Code.

(c) Section 5(15) of the Code, as amended by Insolvency and Bankruptcy Code (Amendment) Ordinance, 2019, provides for interim finance to include such other debt as may be notified by the Central Government.

(d) and (e) Section 65, 75, 76, 77 of the Insolvency and Bankruptcy Code, 2016 provides necessary safeguard to check frivolous Insolvency applications and the applications are admitted by the Adjudication Authority as per the provisions of the Code.

New guidelines for winding up of companies

1298. SHRI DHARMAPURI SRINIVAS: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether Government is proposing to issue new guidelines for winding up of companies, making it easier for smaller business firms to go for hassle free winding up; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ANURAG SINGH THAKUR): (a) to (b) The Ministry has notified the Companies (Winding Up) Rules, 2020 vide notification no. G.S.R. 46(E) dated 24.01.2020. The said rules shall come into force with effect from 01st April, 2020 and are available at www.mca.gov.in/Ministry/pdf/Rules_28012020.pdf. Part V of the said Rules provides for Summary Procedure for Liquidation of a certain class of companies and Rule 190 (2) of the said Rules for the purpose of clause (ii) of sub-section (i) of Section 361 provides that the class of companies shall be as under, based on the latest audited Balance Sheet:-

(a) the company which has taken deposit and Total outstanding deposits is not exceeding twenty-five lakh rupees; or

(b) the company of which the Total outstanding loan including secured loan does not exceed fifty lakh rupees; or

- (c) the company of which turnover is upto fifty crore rupees; or
- (d) the company of which paid up capital does not exceed one crore rupees.

Transfer of archival papers to India from foreign archives

1299. SHRI RAKESH SINHA: Will the Minister of CULTURE be pleased to state:

- (a) whether Government ensures to bring back archival papers of utmost historical importance to India from foreign archives;
- (b) whether Government is aware of hundreds of the files of the colonial regime related to the RSS are still lying in the British archive;
- (c) how much time Government will take to digitalise archival papers; and
- (d) the number of private archives?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (SHRI PRAHALAD SINGH PATEL): (a) Under the Public Records Act of 1993, Section 3 (2) (b) read with Section 10 of the Public Record Rules 1997, the Director General of Archives has been mandated to accept records from any private source either way of gift or purchase or otherwise. As part of an ambitious programme to acquire micro-copies of all rare publications on India, National Archives of India (NAI) has acquired approx. 8000 microfilms from foreign archives and cultural institutions abroad, through Cultural Exchange programmes, gift and purchase.

- (b) Information is yet to be collected.
- (c) Out of approx. 8000 microfilms acquired from foreign archives and cultural institutions abroad as mentioned at para (a) above, 1109 microfilms have been digitized. Remaining microfilms will be digitized in a phased manner.
- (d) The Private Archives section of National Archives of India has approx. 125 collections and 10,000 microfilms (including the microfilms acquired from foreign archives and cultural institutions abroad as mentioned at para (a) above and from archival and other custodial institutions within the country).